



The Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Act, 2006

Act 6 of 2006

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THE PUNJAB PRIVATE HEALTH SCIENCES EDUCATIONAL
INSTITUTIONS (REGULATION OF ADMISSION, FIXATION
OF FEE AND MAKING OF RESERVATION)
ACT, 2006

(Punjab Act No. 6 of 2006)

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**'THE PUNJAB PRIVATE HEALTH SCIENCES EDUCATIONAL
INSTITUTIONS (REGULATION OF ADMISSION,
FIXATION OF FEE AND MAKING OF
RESERVATION) ACT, 2006**

(Punjab Act No. 6 of 2006)

[Received the assent of the Governor of Punjab on the 24th March, 2006, and was first published for general information in the *Punjab Government Gazette (Extraordinary)*, Legislative Supplement, dated the 27th March, 2006.]

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise effected by Legislation
2006	6	The Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Act, 2006	² Amd. by Punjab Act No. 24 of 2006

to provide for the regulation of admission, fixation of fee and making of reservation in private health sciences educational institutions in the State of Punjab and for the matters connected therewith or incidental thereto.

BE it enacted by the Legislature of the State of Punjab in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Act, 2006.

Short title and commencement.

(2) It shall come into force at once.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "Aided Institution" means a private health sciences educational institution including a minority institution, receiving recurring financial aid or assistance in whole or in part from the Central Government or State Government or from any local body ;

¹For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 17th March, 2006, page 554.

²For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 13th September, 2006, pages 1806-07.

- (b) “Common Entrance Test” means an entrance test, conducted by the State Government or any other authority, authorized by it ;
- ¹[(bb) “Council” means a professional council pertaining to any health sciences discipline, constituted under any State Act or Central Act ;]
- (c) “Fee” means a charge received by a private health sciences educational institution from a student in any manner or under any nomenclature as a condition for studying in that institution.
- Explanation.*—It is made clear that the term “Fee” in addition to the tuition fee, shall also include all other expenses relating to studies ;
- (d) “Foreign Indian Student” means a student declared as such by the State Government by notification ;
- ²[(e) “Management Category” means a category comprising such seats out of the sanctioned intake of a private health sciences educational institution, as may be allocated to the management of such institution by the State Government by notification in the Official Gazette, for filling up those seats by that institution in a fair and transparent manner on the basis of the *inter se* merit, determined by a Common Entrance Test or Qualifying Examination, in the presence of the representative of the authority conducting the Common Entrance Test ;]
- (f) “Minority” means a community declared as such by the State Government by notification ;
- (g) “Minority Institution” means an institution imparting health sciences education, established and administered by a minority for the purpose of welfare of the minority ;
- (h) “Open Merit Category” means a category of seats comprising such seats out of the sanctioned intake of an institution, as may be allocated by the State Government by notification in the Official Gazette, for filling up those seats in a fair and transparent manner through a centralised receipt of applications and centralised counselling on the basis of the *inter se* merit, determined by a Common Entrance Test or Qualifying Examination, but excluding the seats of the management category or minority category ;

¹Clause (bb) inserted by Punjab Act No. 24 of 2006, section 2(i).

²Substituted by Punjab Act No. 24 of 2006, section 2(ii).

- (i) "private health sciences educational institution" means an institution, not established and administered by the Central or State Government or a local body and it includes an aided or unaided or minority institution also ;
- (j) "Qualifying Examination" means an examination, the passing of which enables a student to get admission to various courses of study in private health sciences educational institutions ;
- (k) "sanctioned intake" means the total number of seats, sanctioned and notified by the State Government in the Official Gazette for admitting students in each course of study in a private health sciences educational institution ;
- (l) "State Government" means the Government of State of Punjab in the Department of Medical Education and Research ; and
- (m) "Unaided Institution" means a private health sciences educational institution, not being an aided institution.

3. (1) The State Government shall regulate admission, fix fee and make reservation for different categories in admissions to private health sciences educational institutions.

Regulation of admission, fixation of fee and making of reservation.

(2) For the purpose of determining the fee, the State Government may require any private health sciences educational institution to furnish such information, as it may deem appropriate.

(3) The State Government shall ensure that admission in a private health sciences educational institution is made in a fair and transparent manner on the basis of the *inter-se merit*, determined by the Common Entrance Test or Qualifying Examination, as the case may be, in accordance with the procedure, notified by the State Government in the Official Gazette :

Provided that the State Government may, by notification in the Official Gazette, exclude the diploma or certificate courses, offered by the private health sciences educational institutions from the purview of the provisions of this sub-section.

(4) Notwithstanding anything contained in sub-section (3), the State Government may, exempt minority institutions from the purview of that sub-section.

(5) Consequent upon the exemption granted under sub-section (4), a common authority of the respective minority institutions, shall conduct a separate test in a fair, transparent and non-exploitive manner for admission of students in minority institutions in accordance with the merit, determined by the said authority.

(6) In case, it is found that the aforesaid separate test has not been conducted in a fair, transparent and non-exploitive manner, the State Government shall have the power to cancel the same and direct the concerned authority to re-conduct the test.]

Eligibility criteria
for admission.

4. (1) The eligibility criteria for admission to a private health sciences educational institution shall be such, as may be determined and notified by the State Government from time to time.

[(2) The State Government or any other authority, authorised by it, shall conduct the Common Entrance Test for making admissions to all private health sciences educational institutions in the State of Punjab, except for those, which are specifically exempted from such test.

(3) Admission in all private health sciences educational institutions, except in those, which are specifically exempted under this Act, and in the case of Foreign Indian Students, shall be made on the basis of the *inter se* merit of the candidates, determined in accordance with the Common Entrance Test.]

Allocation of
seats.

5. (1) An aided minority private health sciences educational institution may reserve for itself, up to the maximum of thirty three per cent seats of the total sanctioned intake as a management category quota of seats.

(2) An aided private health sciences educational institution, other than a minority institution, may reserve up to the maximum of fifteen per cent seats of the total sanctioned intake as a management category quota of seats.

[(3) (* * * * *)]

(4) An unaided private health sciences educational institution, other than a minority institution, may reserve up to fifty per cent seats of the total sanctioned intake as a management category quota of seats.

¹Substituted by Punjab Act No. 24 of 2006, section 4.

²Sub-section (3) omitted by Punjab Act No. 24 of 2006, section 5(i).

¹[(5) In the case of admission of Foreign Indian Students,—

- (a) a private health sciences educational institution may admit such students in undergraduate courses against such number of seats and such courses, as may be notified by the State Government, after recording reasons therefor in writing :

Provided that the total number of seats for the Foreign Indian Students shall not exceed fifteen per cent of the total sanctioned intake ;

- (b) admission shall be made, against the seats, notified as management category ; and
- (c) admission shall be made as per the procedure, notified by the State Government in a fair and transparent manner in the presence of the representative of the University to which it is affiliated, in accordance with the *inter se* merit, determined on the basis of the Qualifying Examination or its equivalent as may be notified by the State Government.]

²[(6) (* * * * *)]

6. All private health sciences educational institutions shall reserve seats for admission in open merit category and management category, for advancement of socially and educationally backward classes of citizens or for the Scheduled Castes or Scheduled Tribes to such extent, as may be notified by the State Government in the Official Gazette from time to time :

Reservation of seats.

Provided that such reservation shall not apply to the minority category seats in minority private health sciences educational institutions.

³[7. (1) The State Government shall determine or cause to be determined the fee to be charged by the private health sciences educational institutions, having regard to the minimum norms of infrastructure and facilities as laid down by the concerned Council.

(2) Notwithstanding anything contained in sub-section (1), the State Government may, in public interest, determine a provisional fee :

Provided that the State Government shall determine fee in accordance with the provisions of sub-section (1) within a period of ninety days from the date of fixation of such provisional fee.]

¹Substituted by Punjab Act No. 24 of 2006, section 5(ii).

²Sub-section (6) omitted by Punjab Act No. 24 of 2006, Section 5(iii).

³Substituted by Punjab Act No. 24 of 2006, section 6.

¹[8. (1) The State Government shall, by notification in the Official Gazette, constitute an authority to be known as nodal authority consisting of such members, as may be specified by it for entertaining complaints with regard to the violations of the provisions of this Act or any direction or notification issued thereunder:

Mechanism for dealing with violations.

Provided that the State Government may, by notification, fix the terms and conditions of appointment, qualifications and conditions of service of the members of the nodal authority.

(2) The State Government or the nodal authority, as the case may be, may also take a *suo moto* notice of the violations of the provisions of this Act or any direction or notification issued thereunder.

(3) The State Government or the nodal authority, as the case may be, may cause an enquiry to be made by appointing an Inquiry Officer into the allegations levelled by the complainant or at its *suo moto* initiative, and take the following actions, namely:—

- (a) file the complaint, if in its opinion, it is a vexatious, anonymous or pseudonymous complaint; or
- (b) direct the complainant to furnish additional information or an affidavit in support of his allegations; or
- (c) take such actions, as it may deem appropriate, keeping in view the facts and circumstances of the case.

(4) For making an enquiry under sub-section (3), a summary procedure shall be followed and the enquiry shall be completed within a period of sixty days.

(5) The nodal authority constituted under sub-section (1) or the Inquiry Officer, appointed under sub-section (3), shall have the powers of a civil court to access, obtain and scrutinize the records of the private health sciences educational institutions as well as summoning of any person or any relevant official record, which he may deem necessary. The nodal authority shall forward its report to the State Government and may recommend any of the actions as mentioned in sub-section (1) of section 9 of this Act.]

Penalties.

²[9. (1) The State Government may, *suo motu* or on the report of the nodal authority, if satisfied that a private health sciences educational institution has violated any of the provisions of this Act or any direction or notification issued thereunder, it may take any or all of the following actions, namely:—

- (a) direct the private health sciences educational institution to redress the grievance of the concerned party;

¹Substituted by Punjab Act No. 24 of 2006, section 6.

²Substituted by Punjab Act No. 24 of 2006, section 7.

- (b) cause the withdrawal of affiliation or recognition of such private health sciences educational institution from the concerned university or council or any other authority or body to which such private health sciences educational institution is affiliated, to be made ;
- (c) impose fine on such private health sciences educational institution, and such a fine shall be recoverable as arrears of land revenue ;
- (d) direct the private health sciences educational institution to cancel the admission or direct the concerned university or council to cancel the registration of the student, who has been admitted to private health sciences educational institution in violation of the provisions of this Act or any direction or notification issued thereunder ; or
- (e) direct the private health sciences educational institution to admit any student to whom admission has been wrongly denied.]

(2) Before taking any action under sub-section (1), a reasonable opportunity of being heard shall be provided to such institution by the State Government.

10. The State Government may, from time to time, issue to the private health sciences educational institutions such directions, as in its opinion, are necessary or expedient for carrying out the purposes of this Act and the notifications issued thereunder and such institutions shall comply with the directions so issued.

Powers of the State Government to issue directions.

11. (1) If any difficulty arises in giving effect to any of the provisions of this Act, the State Government may, by an order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as may appear to it to be necessary for removing the difficulty :

Power to remove difficulties.

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section, shall be laid, as soon as may be, after it is made, before the Punjab State Legislature.

12. No suit, prosecution or other legal proceedings shall lie against the State Government or any officer or employee of the State Government or any other person or authority, authorised by the State Government for anything, which is done or intended to be done in good faith under this Act or the notification issued thereunder.

Protection of actions taken in good faith.

PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION

The 17th April, 2020

No. 9-Leg./2020.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 20th day of March, 2020, is hereby published for general information :—

THE PUNJAB PRIVATE HEALTH SCIENCES EDUCATIONAL INSTITUTIONS (REGULATION OF ADMISSION, FIXATION OF FEE AND MAKING OF RESERVATION) AMENDMENT ACT, 2020
(Punjab Act No. 9 of 2020)

AN

ACT

further to amend the Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Act, 2006.

BE it enacted by the Legislature of the State of Punjab in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Amendment Act, 2020. Short title, extent and Commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Making of Reservation) Act, 2006 (hereinafter referred to as the principal Act), in section 2,— Amendment of section 2 of Punjab Act 6 of 2006

(i) after clause (d), the following clause shall be inserted, namely:—

"(dd) "health sciences" means an education leading to impart Bachelor of Medicine and Bachelor of Surgery (MBBS), Bachelor of Dental Surgery (BDS), Bachelor of Ayurvedic Medicine and Surgery (BAMS), Bachelor of Homeopathic Medicine and Surgery (BHMS) and/or their Post Graduate(s) and such other level of course(s) pertaining to health and medical education, as may be notified by the State Government from time to time;" and

- (ii) for clause (i), the following clause shall be substituted, namely:-
- (i) "private health sciences educational institution" means an institution, not established and administered by the Central or State Government and it includes an institution, by whatever name called, including any University, Deemed University or college, whether aided or unaided, non-minority and whether governed or administered or managed or run by an individual or individuals or Trust or any other private entity, agency or organization, which institution conducts or carries on the activity of imparting education to students leading to a degree or diploma in any course or courses in the field of Health Sciences;"

Amendment of section 3 of Punjab Act 6 of 2006

3. In the principal Act, in section 3, for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) Notwithstanding anything contained in any other law, enacted by the legislature of the State of Punjab, for the time being in force, the State Government shall regulate the admission, fix fee and make reservation for different categories in admissions to private health sciences educational institutions."

Substitution of section 6 of Punjab Act 6 of 2006

4. In the principal Act, for section 6, the following section shall be substituted, namely:-

"6. "Notwithstanding anything contained in any other law enacted by the legislature of the State of Punjab, for the time being in force, All private health sciences educational institutions shall reserve seats for admission in open merit category and management category, for advancement of socially and educationally backward classes of citizens or for the Scheduled Castes or Scheduled Tribes to such extent as may be notified by the State Government in the Official Gazette from time to time:

Provided that such reservation shall not apply to the minority category seats in minority private health sciences educational institutions."

5. In the principal Act, for section 7, for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of
section 7 of
Punjab Act 6 of
2006

“(1) Notwithstanding anything contained in any other law, enacted by the legislature of the State of Punjab, for the time being in force, the State Government shall determine or cause to be determined the fee to be charged by the private health sciences educational institutions having regard to the minimum norms of infrastructure and facilities as laid down by the concerned Council.”.

S.K. AGGARWAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.